

OFFICE OF THE DISTRICT & SESSIONS JUDGE,
CHANDIGARH

ORDER

In the light of directions issued by the Hon'ble High Court vide its letter no. 80/RG/Spl./Misc., dated 17.04.2021, assessment of the prevailing local conditions and intensity of spread of COVID-19 in the region, it is hereby ordered that all the Judicial Officers shall hold their respective Courts physically **from 01.07.2021 till 09.07.2021** daily on working days, except working Saturdays (in view of the instructions of the Hon'ble High Court contained in its order no.39/RG/Spl./Misc. Dated 25.09.2020) and may conduct the hearing of the cases through physical mode of appearance in all categories of cases in which both the parties have consented to appear physically.

Furthermore the required proceedings in the cases pertaining to Section 138 of N.I. Act (fixed for preliminary evidence), cases fixed for ex-parte proceedings, cases under Section 13-B of Hindu Marriage Act, Guardian Act and trials in Police Challans, shall be carried out effectively.

As regards to the presentation of the fresh cases, it is hereby ordered that the fresh cases which are filed post lunch session will be taken up on the next day. The earlier directions with regard to restricting the attendance of Court staff to 50 percent on rotation basis are withdrawn with immediate effect.

The undertrial prisoners from the Model Jail, Chandigarh shall be produced before the Courts through video conferencing. However, in cases if the concerned court orders to produce the undertrial prisoner physically, then the accused be produced accordingly.

In order to restrict the spread of COVID-19, the directions earlier issued regarding production of accused for Police remand and Ist judicial remand and conducting the proceedings by the concerned Court in the identified dedicated room at the Ground floor of the Judicial Block of this Sessions Division shall remain operative.

It is further ordered that to restrict the unnecessary footfall in the Court premises, initially the entry of only advocates shall be allowed, however in cases where the court deems the physical presence of litigant/witness as necessary, their access to Court shall also be allowed. The President, District Bar Association, Chandigarh is required to bring the aforesaid directions to the notice of the members/Advocates.

The District Nazir and Civil Nazir shall ensure that the arrangements to restrict the entry of unauthorized persons are properly made and the items required to sanitize the entrants in the Judicial Block are readily available at the entry points as well as in courts. The concerned Officials are directed to sanitize the Court premises properly and regularly. The Security Incharge, New District Court Complex, Sector 43, Chandigarh is directed to make necessary security arrangements at the entry points of District Court Complex, Chandigarh for restrictive access as ordered above.

However, it is made clear that the guidelines/Health Advisories issued by the Government of India and other competent authorities from time to time shall be strictly followed.

Sd/-
District & Sessions Judge,
Chandigarh.

Endst.No.DSJ-EC-2021/DSJ-EC-2021/4037

Dated:-30.06.2021

Copy forwarded to:-

1. All the Judicial Officers;
 2. The District Attorney, U.T., Punjab & Haryana;
 3. The Senior Superintendent Of Police, U.T., Chandigarh;
 4. The Superintendent, Model Jail, Chandigarh;
 5. The President, District Bar Association, Chandigarh;
 6. The Incharge of all Branches;
 7. The Security Incharge;
- for information and necessary action.

Sd/-
District & Sessions Judge,
Chandigarh.